

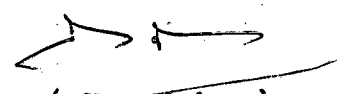
O.A. -17/96

1/10.1.1996

Hon'ble Mr. K.D.Saha, Member (A)

Adjourned to 9.2.1996 for admission.

MPS.

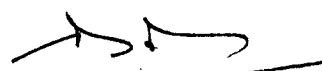

(K.D. Saha)
Member (A)

2/9.2.1996

Hon'ble Mr. K.D.Saha, Member (A)

Adjourned to 25.3.1996 for admission.

MPS.


(K.D. Saha)
Member (A)

3
25/3/96

Adjourned to 27/3/96.

4

4
27/3/96


Shari M.L. Faruqi Registrar
Since the Division Bench is not
available at present, this case be
adjourned sine die till the Division
Bench is available.



Registrar

5./ 3.10.96

None appears on behalf of the applicant. The case
is adjourned to 2.12.96 for hearing on admission.

/CBS/


(K.D. Saha)
Member (A)


(V.N. Mehrotra)
Vice-chairman

OA - 17/96

6./ 2.12.96. Shri Madan Pd. Singh, the counsel for the applicant.

Heard. It ~~was~~ noticed that the reliefs sought for ^{by the applicant from} in this OA is for treating the period of 20.8.92 to 14.11.94 as on duty whereas in OA 507/93, this Tribunal passed, inter alia, the order that the above said period should be regularised as Earned Leave/Half Pay Leave/Extra-ordinary Leave depending on the quantum of leave due and admissible to the applicant as per rules.

2. The learned counsel for the applicant prays for withdrawal of this application. The OA is accordingly dismissed as withdrawn. Let a copy of this order be sent to the Department.

/CBS/

(D. Purkayastha)
Member (J)

(K.D. Saha)
Member (A)